

ITEM NO.6

Court 4 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.845/2021

ABHINAV BHARAT CONGRESS & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(With appln.(s) for IA No.92684/2021-PERMISSION TO APPEAR AND ARGUE
IN PERSON)

Date : 06-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 After the Court indicated to Mr Pankaj K Phadnis, who appears in-person, that the petition under Article 32 of the Constitution trenches on matters of policy, he seeks to withdraw the petition in order to pursue the grievance with appropriate authorities.
- 2 The petition is dismissed as withdrawn.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master